

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

IA NO. 1669 OF 2018
IN
DFR NO. 4353 OF 2018

Dated: 3rd January, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

M/s Aravanti Solar Energy Private Limited	...Appellant(s)
Vs.	
Bangalore Electricity Supply Company Limited & Ors.	...Respondent(s)

Counsel for the Appellant(s) : Mr. Prabhulinga Navadegi, Sr.Adv.
Mr. Shubharanshu Padhi
Mr. Ashish Yadav

Counsel for the Respondent(s) : Mr. Nithin Saravanan
Ms. Arunima Singh
Ms. Priyadarshini for R-2

ORDER

IA No. 1669of 2018 (delay in filing)

There is 10 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

We have heard learned counsel for the Applicant/Appellant and perused the explanation offered for the delay in filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay is condoned. Application is disposed of.

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Ms. Arunima Singh, learned counsel appeared on behalf of Respondent No.2 submits that she will file vakalatnama during the course of the day. Commission is Respondent No.4.

Issue fresh notice to the Respondents returnable on 18.01.2019. We permit the Appellant to serve notice of the Appeal as well as order dated 30.11.2018 on the Commission in person. Appellant is permitted to correct the cause title by filing necessary documents in the registry.

Interim order to continue till the next date of hearing.

Registry is directed to number the Appeal and list the matter for admission on **18.01.2019**.

(S. D. Dubey)
Technical Member

Pr/js

(Justice Manjula Chellur)
Chairperson